

(11)

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 132/92

Date of Decision : 25-2-1992

T.A. No.

Mohd. Siraj

Petitioner.

Mr. P. Raghava Reddy

Advocate for the
petitioner (s)

Versus

Collector of Central Excise Customs, Basheerbagh Respondent.
Hyderabad & 4 others.

Mr. NV. Ramana, Addl. CGSC

Advocate for the
Respondent (s)

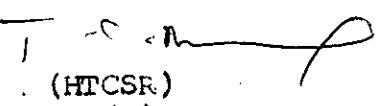
CORAM :

THE HON'BLE MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

THE HON'BLE MR. T. CHANDRASEKHARA REDDY, MEMBER (JUD L.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)


(HRBS)
M(A)


(HTCSR)
M(J)

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.132/92

Date of Order: 25.2.1992.

BETWEEN :

Mohd.Siraj

.. Applicant.

A N D

1. Collector of Central
Excise Customs,
Basheerbagh,
Hyderabad.

2. Deputy Collector (P&V),
O/o. Collector of Customs &
Central Excise,
Basheerbagh,
Hyderabad.

3. District Employment Officer,
Ranga Reddy,
Ranga Reddy District.

4. Union Government of India,
Rep. by its Secretary,
Labour Employment,
New Delhi.

.. Respondents.

Counsel for the Applicant .. Mr.P.Raghava Reddy

Counsel for the Respondents .. Mr.NV.Ramana, Addl.CGSC

Counsel for the Respondent No.3:- ^{No.1,2 and 4.} Mrs. D. Panduraga Reddy, Spcl. Counsel for State of A.P.

CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

This is an application filed under Section 19
of the Administrative Tribunals Act by the applicant herein
to direct the ^{First} respondent to issue call letter to the
applicant for interview to consider him for selection for
the post of Excise Sepoy, in the office of the First respondent
without insisting the applicant's name should be sponsored
by the Employment Exchange.

T - C. N. P

contd....2

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2. We have heard Mr. Raghava Reddy, Advocate for the applicant and Mr. N.V. Ramana, Advocate for the respondents and Mr. D. Panduranga Reddy, Advocate for the 3rd respondent. It is now well settled by the decision of the Supreme Court as well as the decision of this Tribunal that insistence on recruitment through Employment Exchanges, advances rather than restricting the rights guaranteed by articles 14 and 16 of the constitution of India. The act of the respondents 1, 2 and 4 in recruiting Sepoys from the candidates that are sponsored by the Employment Exchange (third respondent) only is certainly valid.

3. In view of this position this OA is liable to be rejected. Hence we reject the OA with no order as to costs.

Balasubramanian

(R. BALASUBRAMANIAN)
Member (Admn.)

T. Chandrasekhar Reddy

(T. CHANDRASEKHAR REDDY)
Member (Judl.)

Dated: 25th February, 1992.

(Dictated in the Open Court)

S. B. S. 6/3/92
Deputy Registrar (J)

To

1. The Collector of Central Excise Customs, Basheerbagh, Hyderabad.
2. The Deputy Collector (P&V) O/o Collector of Customs & Central Excise, Basheerbagh, Hyderabad.
3. The District Employment Officer, Rangareddy, Rangareddy Dist.
4. The Secretary, Govt. of India, Labour Employment, New Delhi.
5. One copy to Mr. P. Raghava Reddy, Advocate, Flat No. 4, Ground Floor, Kantigutta, Kurnool.
6. One copy to Mr. D. Panduranga Reddy, Supt. Counsel for State of A.P. CAT, Hyd. Apartments, Purushottam Hall.
7. One copy to Mr. N.V. Ramana, Addl. CGSC. CAT. Hyd.
8. One spare copy.

pvm

*Mr. D. Panduranga Reddy
6/3/92*

6/3/92
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TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.
THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)
AND
THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)
AND
THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 25-2-1992

ORDER/JUDGMENT:

P.A/C.A/M.A.N.

O.A.N.

132/92

T.A.NO. (W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/ Rejected

No order as to costs.

NC Spencer

